

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3248**

**TO BE ANSWERED ON THE 29<sup>TH</sup> MARCH, 2023/ CHAITRA 8, 1945 (SAKA)**

**CRIME AGAINST WOMEN AND CHILDREN IN THE COUNTRY**

**3248 DR. M. THAMBIDURAI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government is aware of the increasing incidents of crime against women and children in the country;**

**(b) if so, the effective steps taken by Union Government along with State Governments to curb crime against women and children;**

**(c) whether Government has any plans to provide licence for women professionals like Doctors, lawyers, IT professionals, women involved in the field of politics, journalism, police department, entertainment industry to keep non-lethal weapons loaded with rubber bullets for their personal safety and security; and**

**(d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA )**

**(a): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available until year 2021. The State/UT-wise details of number of cases registered (CR) under crime against women and children in the country during the year 2019-21 is enclosed at Annexure-I & II respectively.**

**(b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the**

**citizens including women and children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Government of India has taken a number of initiatives for safety of women and Children across the country, which are given below:**

- I. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge-sheet in rape cases in 2 months and trials to be completed in 2 months.**
- II. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.**
- III. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).**

- IV. The Ministry of Home Affairs (MHA) has launched a cyber-crime reporting portal on 20th September, 2018 for citizens to report obscene content.**
- V. MHA has launched the “National Database on Sexual Offenders” (NDSO) on 20th September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies.**
- VI. MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” for Police on 19th February 2019 to facilitate them to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law(Amendment) Act 2018.**
- VII. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.**

**VIII. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.**

**IX. MHA has also approved two projects for setting up and strengthening of Women Help Desks in Police Stations and Anti-Human Trafficking Units in all districts of the country.**

**X. In addition to the above-mentioned measures, the Ministry of Home Affairs have issued advisories from time to time with a view to help the States/UTs to deal with crimes against women and children, which are available at [www.mha.gov.in](http://www.mha.gov.in).**

**(c) No, Sir .**

**(d) 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India & the responsibility of maintaining law and order, protection of life and property of the citizens including women and children rest with the respective State Governments.**

## REGARDING CRIME AGAINST WOMEN AND CHILDREN IN THE COUNTRY.

The State/UT-wise details of number of cases registered (CR) under crime against women during the years 2019-21

S. No	State/UT	2019	2020	2021
		CR	CR	CR
1	Andhra Pradesh	17746	17089	17752
2	Arunachal Pradesh	317	281	366
3	Assam	30025	26352	29046
4	Bihar	18587	15359	17950
5	Chhattisgarh	7689	7385	7344
6	Goa	329	219	224
7	Gujarat	8799	8028	7348
8	Haryana	14683	13000	16658
9	Himachal Pradesh	1636	1614	1599
10	Jharkhand	8760	7630	8110
11	Karnataka	13828	12680	14468
12	Kerala	11462	10139	13539
13	Madhya Pradesh	27560	25640	30673
14	Maharashtra	37144	31954	39526
15	Manipur	266	247	302
16	Meghalaya	558	568	685
17	Mizoram	170	172	176
18	Nagaland	43	39	54
19	Odisha	23183	25489	31352
20	Punjab	5886	4838	5662
21	Rajasthan	41550	34535	40738
22	Sikkim	125	140	130
23	Tamil Nadu	5934	6630	8501
24	Telangana	18394	17791	20865
25	Tripura	1070	874	807
26	Uttar Pradesh	59853	49385	56083
27	Uttarakhand	2541	2846	3431
28	West Bengal	29859	36439	35884
	<b>TOTAL STATE(S)</b>	<b>387997</b>	<b>357363</b>	<b>409273</b>
29	A & N Islands	135	143	169
30	Chandigarh	515	301	343
31	D&N Haveli and Daman & Diu +	82	61	99
32	Delhi UT	13395	10093	14277
33	Jammu & Kashmir *	3069	3405	3937
34	Ladakh	-	9	18
35	Lakshadweep	38	15	9
36	Puducherry	95	113	153
	<b>TOTAL UT(S)</b>	<b>17329</b>	<b>14140</b>	<b>19005</b>
	<b>TOTAL (ALL INDIA)</b>	<b>405326</b>	<b>371503</b>	<b>428278</b>

Source: Crime in India

‘+’ Combined data of erstwhile of D &amp; D HAVELI AND DAMAN &amp; DIU UT for 2019

‘\*\*’ Data of erstwhile JAMMU &amp; KASHMIR State including LADAKH during for 2019

## REGARDING CRIME AGAINST WOMEN AND CHILDREN IN THE COUNTRY.

The State/UT-wise details of number of cases registered (CR) under crime against children during the years 2019-21

S. No	State/UT	2019	2020	2021
		CR	CR	CR
1	Andhra Pradesh	2524	2648	2669
2	Arunachal Pradesh	153	113	162
3	Assam	6608	4622	5282
4	Bihar	9320	6591	6894
5	Chhattisgarh	5665	5056	6001
6	Goa	167	125	151
7	Gujarat	4685	4075	4515
8	Haryana	5119	4338	5700
9	Himachal Pradesh	748	636	740
10	Jharkhand	1674	1795	1867
11	Karnataka	6305	5471	7261
12	Kerala	4754	3941	4536
13	Madhya Pradesh	19028	17008	19173
14	Maharashtra	19592	14371	17261
15	Manipur	148	125	143
16	Meghalaya	379	415	481
17	Mizoram	125	142	122
18	Nagaland	59	31	51
19	Odisha	7012	6330	7899
20	Punjab	2625	2121	2556
21	Rajasthan	7385	6580	7653
22	Sikkim	163	147	149
23	Tamil Nadu	4139	4338	6064
24	Telangana	4212	4200	5667
25	Tripura	311	260	236
26	Uttar Pradesh	18943	15271	16838
27	Uttarakhand	1214	1066	1245
28	West Bengal	6191	10248	9523
	<b>TOTAL STATE(S)</b>	<b>139248</b>	<b>122064</b>	<b>140839</b>
29	A & N Islands	153	141	124
30	Chandigarh	264	209	234
31	D&N Haveli and Daman & Diu +	96	67	104
32	Delhi UT	7783	5362	7118
33	Jammu & Kashmir *	470	606	845
34	Ladakh	-	2	1
35	Lakshadweep	26	9	17
36	Puducherry	50	71	122
	<b>TOTAL UT(S)</b>	<b>8842</b>	<b>6467</b>	<b>8565</b>
	<b>TOTAL (ALL INDIA)</b>	<b>148090</b>	<b>128531</b>	<b>149404</b>

Source: Crime in India

‘+’ Combined data of erstwhile of D &amp; D HAVELI AND DAMAN &amp; DIU UT for 2019

‘\*\*’ Data of erstwhile JAMMU &amp; KASHMIR State including LADAKH during for 2019